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प्रधिकार से प्रकाशित
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संडक परिवहन और राजमार्ग़ बनालय
अधिसूचना

नई दिल्ली, 21 अगस्त, 2014

साफ़िति 602(व)—केंद्रीय मोटर यान नियम, 1989 का और संशोधन करने के लिए, मोटर यान अधिनियम, 1988 (1988 का 54) की धारा 212 की उप-धारा (1) की अंशानुसार प्राप्त नियम अथवा त् केंद्रीय मोटर यान (संशोधन) नियम, 2014 की, संख्यांक साफ़िति 279(अ), तारीख 11 अप्रैल, 2014 द्वारा भारत के राजपत्र, भाग II, खंड 3, उपखंड (i), में प्रकाशित किया गया था, जिसमें उन सभी व्यक्तियों से, जिनके उससे भागीदारियों ने की संभावना थी, आश्वेत और सुझाव मांगे गए थे;

और, अधिसूचना की प्रतियां जनता को 24 अप्रैल, 2014 को उपलब्ध करा दी गई थीं;

और, उक्त प्राप्त नियमों की बातचीत जनता से प्रामाण्यादि और सुझावों पर केंद्रीय सरकार के द्वारा विचार कर लिया गया है;

अतः अब केंद्रीय सरकार मोटर यान अधिनियम की धारा 110 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केंद्रीय मोटर यान नियम, 1989 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् : —

1. (1) इन नियमों का मंजिल नाम केंद्रीय मोटर यान (15वां संशोधन) नियम, 2014 है।

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From all persons likely to be affected thereby;

And whereas, copies of the said Gazette notification were made available to the public on the 24th April, 2014;

And whereas, the objections and suggestions received from the public in respect of the said draft rules have been considered by the Central Government;

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2. The Central Motor Vehicles (Amendment) Rules, 2014, further to amend the Central Motor Vehicles Rules, 1989, were published vide number G.S.R. 279(E), dated the 11th April, 2014 in Part II, Section 3, Sub-section (i) of the Gazette of India, as required under sub-section (1) of Section 212 of the Motor Vehicles Act, 1988 (59 of 1988), inviting objections and suggestions from all persons likely to be affected thereby;

And whereas, copies of the said Gazette notification were made available to the public on the 24th April, 2014;

And whereas, the objections and suggestions received from the public in respect of the said draft rules have been considered by the Central Government;
Now, therefore, in exercise of the powers conferred by Section 110 of Motor Vehicles Act, 1988, the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989, namely:

1. (1) These rules may be called the Central Motor Vehicles (15th Amendment) Rules, 2014.

   (2) Save as otherwise provided in these rules, they shall come into force on the date of their final publication in the Official Gazette.

2. In the Central Motor Vehicle Rules, 1989, in rule 96C, the following proviso shall be inserted, namely:

   “Provided that every agricultural tractor manufactured on and after the 1st September, 2014, shall, for the purpose of facilitating the agricultural trailer to comply with Standard specified in sub-rule (3) of rule 97, meet with following requirements, namely:

   (a) a hydraulic pump and hydraulic valve with suitable pipe connections on the tractor;

   (b) a hydraulic piping and pressure lines on the tractor, which shall be terminated at the rear end of the tractor, to facilitate synchronized braking action between the tractor and the trailer;

   (c) the hydraulic line pressure available at the rear end of the tractor shall be specified by the manufacturer for each type and model of the tractor, in the owner’s manual; and

   (d) the tractor shall have the minimum provision for connecting the trailer brake actuation cable or linkage as standard fitment.”

[No. RT-11036/31/2010-MVL]

NIRAJ VERMA, Jt. Secy.

Note: The principal rules were notified vide number G.S.R. 590(E), dated the 2nd June, 1989 and was last amended vide number G.S.R. 543(E), dated the 30th July, 2014.